



This being so, there can be no doubt whatsoever that the High Court judgment is right. However, Mr. Patwalia informs us that the petitioner is a pensioner and an old-aged person. Having regard to these two factors, while upholding the judgment of the High Court, we reduce the costs to Rs.3,00,000/-.

The Special Leave Petition is disposed of.

Pending application also stands disposed of.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER